

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3156
ANSWERED ON:15.03.2011
KIDNAPPING OF SCHOOL GOING CHILDREN
Rao Shri Kavuri Samba Siva

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of kidnapping of school going children are on rise in the country;
- (b) if so, the details thereof and the total number of such cases reported and action taken against the accused during each of the last three years and the current year, State-wise;
- (c) the total number of such children traced and the steps taken to trace all the children during the said period, State-wise;
- (d) whether the Government has instructed the school authorities to install Track Magic (TM) system in the transport vehicles so as to minimise the cases of kidnapping; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (c) As per the Data provided by National Crime Records Bureau (NCRB), a total of 6377, 7650 and 8,945 cases of kidnapping and abduction of children were registered in the country during 2007, 2008 and 2009 respectively. As per the data provided by National crime Records Bureau (NCRB), the number of children reported as 'missing' and 'traced' for each of the year 2007,2008 and 2009, State/ UT wise including Delhi are as per Annexure.

(d) to (e): As per information provided by Ministry of Human Resource Development, there is no proposal to install Track Magic (TM) system in the transport vehicles. Moreover, education being in the concurrent list, most of the schools come under the purview of the State Governments.

As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

A detailed advisory dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/ play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:

- i. Increase the number of beat constables;
- ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
- iii. Increase police patrolling, especially during nights;
- iv. Posting police officers, especially women, fully equipped with policing infrastructure in crime-prone areas in adequate number.

Besides this, the steps taken by Delhi Police include a 24X7 helpline number for reporting missing person in the NCT region, advertisement in leading newspapers, registration of FIRs, development of a web-based computer application Zonal Integrated Police Net (ZIPNET) which deals with the information on missing children. Clear instructions have been issued by Delhi Police vide the revised standing order No.258/09 to register FIRs in each incident of untraced girl child of 18 years of age and below and untraced boys of 12 years and below.